



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No. 7319/2020  
(SWP No.945/2018)

Wednesday, this the 3<sup>rd</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Arunachal Rekha, age 34 years  
d/o Sh. Vijay Veer Kotwal  
w/o Vinod Thakur  
r/o Village Lehar,  
Tehsil Pouni District Reasi

.Applicant  
(*Nemo* for applicant)

### **Versus**

1. State of Jammu & Kashmir,  
Through Commissioner Secretary,  
Department of School Education,  
Civil Secretariat, Srinagar
2. Director School Education, Jammu
3. Chief Education Officer, Reasi
4. Zonal Education Officer, Moghla, Rajouri

..Respondents  
(Mr. Sudesh Magotra, Deputy Advocate General)

## ORDER (ORAL)

### Mr. Justice L. Narasimha Reddy:



The applicant was appointed as *Rehbar-e-Taleem* (ReT) Teacher in the District Rajouri. He filed SWP No.945/2018 with a prayer to direct the respondents to transfer her to the District Reasi on the ground that she changed her resident on the ground of marriage.

2. The respondents did not file any counter affidavit.
3. The SWP has since been transferred to the Tribunal in view of re-organization of State of Jammu & Kashmir and re-numbered as T.A. No.7319/2020.
4. Today, there is no representation for the applicant. We heard M. Sudesh Magotra, learned Deputy Advocate General and perused the records.
5. The applicant, who was appointed as ReT in an Institution at Rajouri District, made a representation on 10.01.2018 with a request to transfer her to an Institution at Reasi District. That was on the ground that she married to a person in Reasi District. The question as to whether such a request can be acceded to and if there exists any vacancy, needs to be examined by the respondents. We cannot give any positive direction to the respondents at this stage.

6. We, therefore, dispose of the T.A. directing the respondents to pass appropriate orders on the representation dated 10.01.2018 submitted by the applicant, within two months from the date of receipt of a copy of this order and communicate the same to the applicant. There shall be no order as to costs.



**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 3, 2021**  
/dkm/sd/sunil/jyoti/